

Cont. Cas(C). No. 5 of 2014

21-7-2014

HON'BLE THE CHIEF JUSTICE

Ms. K. Chisa, Advocate, present for the applicants.

Ms. FK Syiemiong, Advocate, present for the respondents.

Learned counsel for the petitioners/applicants prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

Cont.Cas(C). No. 36 of 2012

21-7-2014

HON'BLE THE CHIEF JUSTICE

Ms. L.Khiangte, Advocate, present for the applicant.

Mr. KP Bhattacharjee, GA, present for the respondents.

Learned counsel for the applicant/petitioner prays for and is allowed one weeks' time to supply extra copies of the amended petition to the counsel for the respondent No.1.

Response of the named respondents in the amended petition is still awaited.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 247 of 2014

21-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. HG Boruah, Advocate, present for the petitioner.

Mr. R.Deb Nath, Advocate, present for the respondents.

By means of this writ petition, the petitioner has sought writ in the nature of mandamus for fixation of his seniority and promotion w.e.f. 10-10-1997 to the post of rank of Havildar (General Duty) in Assam Rifles and consequential promotion.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah